

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

102. I.A. 1292/2023

I.A. 3167/2023

In

C.P.(IB)-1257(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.06.2024**

NAME OF THE PARTIES: Rudra Inc

V/s.

Teemper Lifestyle Pvt Ltd

Appearance

For Applicant : Adv. Disha Shah i/b. Adv. Subir Kumar

For Respondent : CS Nithish Bangera

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 3167/2023

Heard Ld. counsel for the parties. Both parties are at liberty to file written submissions within one week. List this matter on **02.08.2024** for written submissions.

I.A. 1292/2023

This application has been filed by the liquidator for dissolution of the Corporate Debtor.

Heard the counsel at some length. Upon query about the valuation of the CD, we find that the valuation report is not annexed with the application. Ld.

counsel for the applicant seeks time to file valuation report. Let the same be file within one week. At his request, list this matter on **02.08.2024**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)
Prajakta

Sd/-

LAKSHMI GURUNG
Member (Judicial)